

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): (a) and (b). No Sir.

Non-Improvement of Employment Situation

2612. SHRI HARI KISHORE SINGH: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have seen the press reports in the Hindustan Times dated the 5th November, 1971 where in a statement the Minister of Labour and Rehabilitation is reported to have told the Central Committee of Employment that there had been no improvement in the country's employment situation as was expected earlier;

(b) if so, the reasons thereof; and

(c) Government's reaction thereto ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) The statement made by the Minister, which has not been correctly reported by the Newspaper in question, was based on the results of Employment Market information Studies, according to which employment in the organised sector of the economy was estimated to have increased by 2.2% in 1970-71 as against 2.5% in the previous year. While the public Sector generally improved upon the previous years performance (3.2% in 1970-71 as against 2.5% in 1969-1970), in the Private Sector the growth rate decreased from 2.4% to the level of 0.7%.

(b) and (c). Pending a detailed study of primary data, it is difficult to indicate at this stage the reasons for this decrease.

Non-Payment of Workers' Dues by Coalmine Owners in West Bengal

2613. SHRI K. LAKKAPPA: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that wages, bouns, arrear wages of the Wage Board, Leave Wages etc. have not yet been paid to the workers by some Coal-Mines owners in West Bengal;

(b) if so, the total amount of unpaid wages, bonus etc. due to the workers of each of these coal mines ;

(c) the names of such defaulters; and

(d) the steps taken or proposed to be taken by Government in each of these cases against the owners ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) to (d). The Government are aware that some of the colliery owners in West Bengal have defaulted in payment of wages, bonus, and other dues to the workers. Complete information in this regard is not readily available. The Government have already been taking appropriate steps under the existing laws against the defaulting employers. These efforts are being intensified.

Persons of Indian Origin Ordered to Leave Zanzibar

2614. SHRI P. M. MEHTA:
SHRI RAMSHEKHAR PRASAD SINGH:
SHRIMATI SAVITRI SHYAM:

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether 82 businessmen of Indian origin were refused renewal of their trading licences and were ordered to leave Zanzibar; and

(b) if so, the steps taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b). In October, 1971, a large number of businessmen of Asian origin in Zanzibar were refused renewal of their trading licences and ordered to leave Zanzibar. It is not known that any Indian citizens were among them. Nevertheless, the Government of India are in touch with the Tanzanian authorities regarding racially discriminatory practices against persons of Indian origin.

Indians in Ceylon to Lose Land

2615. SHRI RAM SHEKHAR PRASAD SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Indians in Ceylon will lose land